

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).29920/2018

(Arising out of impugned final judgment and order dated 02-08-2018 in SA No.268/2016 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

FOOD CORPORATION OF INDIA & ORS.

Petitioner(s)

VERSUS

UMESH CHANDRA GUPTA

Respondent(s)

(IA No.1358/2022 - APPLICATION FOR PERMISSION)

Date : 09-12-2022 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DINESH MAHESHWARI

HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. Ajit Pudussery, AOR
Mr. Vijayan K., Adv.

For Respondent(s) Mr. Vignesh Singh, Adv.
Ms. Veera Kaul Singh, AOR
Mr. Pankaj Singh, Adv.
Ms. Samina S. Shaikh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for the respondent, the matter stands adjourned.

Be listed after one week, as prayed.

Parties may complete their pleadings before the matter is taken up next.

(ARJUN BISHT)
COURT MASTER (SH)

(MONIKA DEY)
BRANCH OFFICER